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Government of Karnataka

No:HFW 345 CGM 2021

Karnataka Government  
Secretariate  
Vikasa Soudh  
Bengaluru,  
Dated:02.01.2024

**From**  
The Principal Secretary to Government  
Department of Health and Family Welfare  
Vikasa Soudha, Bengaluru-01.

**To**  
The Registrar,  
Principal Bench,  
National Green Tribunal (NGT),  
Court No.01, New Delhi- 110001

Dear Sir/Madam,

**Subject:** Submission of Compliance/Action Taken Report(ATR)  
on order dated :17.10.2023 of M.A No. 98/2022, in  
Original Application No. 180/2021(Regarding bio-  
medical waste management) .

**Ref:** National Green Tribunal Order Dated:17.10.2023.

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With respect to above subject and reference, I am directed to send  
herewith a copy of the compliance report on implementation of bio-medical  
waste management in the State as directed by the National Green Tribunal  
order dated 17.10.2023 of M.A No. 98/2022 in Original Application No.  
180/2021 for further necessary action.

Your faithfully

*[Signature]*  
(PADMA. V) 02/01/2024

Under Secretary to Government  
Health and Family Welfare

Health 1&2.

Department

33/24/24  
10/01/24

*[Signature]*  
Ld. Secy.  
08-01-2024  
com(2)

NATIONAL GREEN TRIBUNAL  
Principal Bench, New Delhi  
Receipt & Issue Branch  
Received  
08 JAN 2024  
Dairy No. 117  
Signature *[Signature]*

MA 98/2022  
in OA 180/2021  
PO put up rly  
2/10/24  
*[Signature]*



## COMMISSIONERATE Health & Family Welfare Services

DD/QA/BMW NGT-180/2021/01/2023-24(E-office 1223958)

Date: 18-11-2023

### Action Taken Report on Karnataka's Compliance to BMW Rules 2016

**Subject:** Submission of Compliance / ATR to NGT order MA No. 98/2022 in Original Application No. 180/202.

**Ref.:** email communication from consultant (Judicial) (N.G.T.) (P.B), New Delhi

With respect to the above subject and reference, the following is the report from Karnataka regarding the action taken for issues raised in the NGT order:

The issue of Biomedical waste collection, segregation, transportation and disposal has been raised in the NGT order. Karnataka has implemented the biomedical waste rules 2016 and subsequent amendments in all the health care facilities. These rules have been implemented much before COVID-19, during and after COVID-19 pandemic.

Karnataka has 25 Common biomedical treatment facilities (CBWTFs) across the state covering all the 31 districts. All the public and private health care facilities have been linked to CBWTFs.

As per the Bio-Medical Waste Management (BMW) Rule 2016, State level advisory and monitoring committee was constituted on 28th March 2016 and revised on 14.10.2019. Similarly, order for constitution of District monitoring committee for implementation of Biomedical waste was sent to all districts on 01.09.2016. The copy is attached.

State has identified State, district and even taluk level nodal officers for the smooth implementation of BMW in State. The order copy is attached.

As per the BMW rules 2016, all the Biomedical waste is generated and segregated at source in the standard four colour coded bins and thereafter transported to the temporary storage room within the premises of facilities. The biomedical waste is collected by the agency every day at district level hospitals and on alternate days in the other facilities. The waste is transported to disposal site on the same day.

Currently, 168 vehicles are being used for transportation of bio medical waste from facilities to disposal site across districts: ranging from 19 vehicles in Bengaluru Urban to 2 vehicles in Mysuru district. All the health care facilities are weighing the biomedical waste and maintaining records of the same.

Since, State has 25 CBWTFs and each of the facilities within the 75 km radius, there is no requirement for deep burial pits in the State. Those deep burial pits established before are not operational in any of the facilities as per the guidelines.

As per the recommendation of the Biomedical waste rule 2016, the State has developed bar coding and tracking biomedical waste management software. The software is currently implemented in one district and will be extended to all the districts very soon.

More importantly the employees handling biomedical waste are subjected to regular annual health check-up and immunization.

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There are no reports regarding any major mishaps in the health facilities or common treatment facilities regarding collection, segregation, transportation and disposal of biomedical waste. No incidents of fire, grievous injuries, toppling or dumping of Biomedical waste onto road sides, lakes etc. have been reported.

The implementation, adherence to the Biomedical waste rules 2016 and subsequent amendment thereafter is strictly complied to under the Kayakalp and NQAS schemes. The Kayakalp scheme is implemented in all public health care facilities. Each facility measures by itself the compliance to the BMW rules every quarter and annually and every facility compliance is measured by district and state assessment teams. Spirit of healthy competition is promoted and monetary awards are declared every year.

As on date, 2603 public health facilities have the biomedical authorization received from pollution control board.

As per the BMW rules, all the public health facilities are submitting annual report in form 4 every year to the state pollution control board.

The monitoring of the implementation and compliance to BMW rules is strictly adhered to at the facilities level, district level and state level. 3077 facility level biomedical waste monitoring committee are functional while 32 district level committee are functional at the district level.

#### **Biomedical waste Collection and Disposal during COVID-19 Pandemic:**

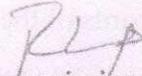
Karnataka implemented the guidelines provided by the Centre on disposal of biomedical waste during COVID-19 Pandemic.

All the 25 CBWTFs were operational with 166 vehicles being employed for transportation even though the number of health care facilities treating COVID-19 patients were fewer than the existing facilities.

**As part of the implementation of rules 2016 in the State, the following areas are being focussed upon for improvement and adherence to the rules:**

1. All the sub-centres would be linked to the common treatment facilities.
2. Authorization for generation of biomedical waste will be obtained from pollution control board.
3. The newly developed BMW bar coding and tracking software will be utilized to ensure the timely disposal of biomedical waste with no pilferage.
4. Bluetooth enabled weighing machines are proposed to be utilized in the health care facilities.

Overall, the State stands committed to implementation and regular review and monitoring of BMWM Rules 2016.

  
18.11.23  
Commissioner,

**Health and Family Welfare Service**

**For Kind information to**

1. Principal Secretary, Health and Family Welfare Service

**Copy to:**

1. Mission Director, National Health Mission
2. Director, Dept. of Health & Family Welfare Services